

FIR No. 81/2018
u/s 323/328/313/354(D)/376/506/34 IPC
PS: Rajinder Nagar
State Vs. Rakesh Kumar Meena

20.06.2020

Present: Accused on interim bail with counsel Sh. Manish Malik through VC.

Complainant/victim Priyanka is present.

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through VC.

Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

This is a bail application for regular bail of the applicant/accused u/s 439 Cr.P.C. It is submitted by Ld. Counsel for applicant/accused that the accused is on interim bail as he has solemnized marriage with the complainant/victim and they both are residing happily. Ld. Counsel for applicant/accused has made a request that regular bail may kindly be granted to the applicant/accused.

Ld. APP has opposed the bail application.

Having heard the submissions made by Ld. Counsel for applicant/accused, Ld. APP for State as well as complainant/victim and Ld. Counsel for DCW, this court is of the view that the applicant/accused was granted interim bail by this court and because of the Covid19 pandemic, the Hon'ble High Court of Delhi has already extended the interim bail of the applicant/accused. In view of the order passed by Hon'ble High Court of Delhi, the applicant/accused be admitted on interim bail till 16.07.2020.

Be put up on 16.07.2020 for further arguments on regular bail



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application.

Complainant/victim is directed to appear in person on the next date of hearing also.

Intimation for extension of the interim bail of the applicant/accused be sent to the Central Jail, Tihar for information and for record.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
20.06.2020